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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.
O.A.NO.344 of 1996.

Between

Dated: 13.3.1996.

S.Kalpana

...

Applicant

And

1. The Union of India represented by the Secretary, Department of Posts, Dak Bhawan, New Delhi.
2. The Chief Postmaster General, A.P.Circle, Hyderabad.
3. The Senior Superintendent of Posts, Hyderabad South East Division, Hyderabad.

...

Respondents

Counsel for the Applicant : Sri. T.V.V.S.Murthy

Counsel for the Respondents : Sri. V.Rajeshwar Rao, Addl. CGSC

CORAM:

Hon'ble Mr. R.Rangarajan, Administrative Member

Contd:...2/-

: 3 :

~~RECORDED~~

1. The Secretary, Department of Posts, Union of India, Dak Bhavan, New Delhi.
2. The Chief Postmaster General, A.P.Circle, Hyderabad.
3. The Senior Superintendent of Post Offices, Hyderabad South East Division, Hyderabad.
4. One copy to Sri. T.V.V.S. Murthy, advocate, CAT, Hyd.
5. One copy to Sri. V.Rajeshwar Rao, Addl. CGSC, CAT, Hyd.

Rsm/-

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O.A.344/96.

Dt. of Decision : 13-03-96.

ORDER

I As per Hon'ble Shri R. Rangarajan, Member(Admn.)

The applicant in this OA was initially posted as Reserve Trained Pool Postal Assistant (RTPPA) in Hyderabad South East Division in the II Half Year of 1983. She worked ~~in~~ that capacity from 09-02-1985 to 17-08-1989 at Hyderabad Jubilee H.O. and other post offices also. She was later absorbed as a Regular Postal Assistant with effect from 18-08-1989 (Memo No.BI/3/29/x, dt. 18-8-89 Annexure-A-2).

2. This OA is filed praying for a direction to the respondents for payment of PL Bonus to her due for the period from 09-02-1985 to 17-08-1989 when she worked as RTP PA by extending the benefits of the judgement dated 31-05-1994 in O.A.No. 611/94(Annexure-A-3).

3. The prayer in this OA is squarely covered by the decision of this Tribunal in OA.No.611/94 dated 31-05-1994. Hence, I follow the ~~same~~ judgement and direct the respondents ^{was} to grant to the applicant the same benefit as granted by the Ernakulam Bench of the Tribunal in OA.No. 171/89. The respondents shall comply with this order within a period of three months from the date of communication of this order.

4. The OA is ordered accordingly at the admission stage itself. No costs.

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(R. Rangarajan)
Member(Admn.)

Dated : The 13th March 1996.
(Dictated in Open Court)

Amby
Dy. Registrar (S)

spr

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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD.

R. Rangarajan
HON'BLE SHRI A.S. GORTHI : MEMBER(A)

HON'BLE SHRI

DATED: 13/3/96.

ORDER/JUDGMENT

M.A. NO./R.A./C.A. NO.

IN

D.A. NO. 344/96

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS *of the admission p/c.*
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED/REJECTED

NO ORDER AS TO COSTS

* * * *May 1996*
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केन्द्रीय प्रशासनिक विधिकरण Central Administrative Tribunal शेषण/DESPATCH
- 2 APR 1996
हैदराबाद व्याख्यानी HYDERABAD BENCH

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